

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 134**  
**(IB)-1309(PB)/2019**

**IN THE MATTER OF:**

Ms. Sangeeta Rustagi & Anr.  
v.  
Rajesh Projects (India) Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner:

For the Respondent(s):

Mr. Gaurav Kakkar & Mr. Shivam Thapar, Adv.  
Mr. Vivek Kholi, Mr. Mudit Gupta, Mr. Aman  
Anand & Mr. Parth Kaushik, Adv.

**ORDER**

For order see, CP. No. (IB)-710(PB)/2019.

04.09.2019  
Ritu Sharma